

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.93/(MAH)/2013
CA No. 266/2013

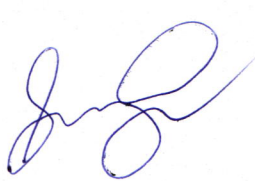
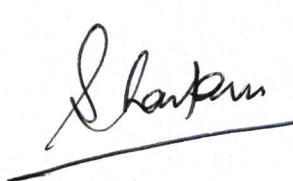
CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017

NAME OF THE PARTIES: Mr. Pawan kumar Kanodia
V/s.
M/s. Kanodia Tex Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	MR. MITESH NAIK	ADVOCATE FOR RESP. NOS. 2 TO 5 I/O. DHRU & CO.	<u>M-Naik</u>
2.	Mr. Sharan Jagtiani illegible Dunmore SHANTANU SINGH	Advocate for Petitioner "	 

ORDER

C.A. No. 266/2013 in T.C.P. NO. 93/397-398/CLB/MB/MAH/2013

1. The Learned Counsel of both the sides are present.
2. The Application was listed for the arguments of the original Petitioner/Respondent. Arguments are completed, however, from the side of the Applicant Rejoinder in Arguments is still requested. Granted.
3. To be heard on **20.03.2017 at 2.30 PM.** Date is communicated to both the sides.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 16.03.2017